

**CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA**

OA No 413/2020

Due to COVID-19 Pandemic, case has been heard & decided through Video Conferencing

Date of order 09.11.2020

CORAM

Hon'ble Shri M.C. Verma, Member [J]
Hon'ble Shri Sunil Kumar Sinha, Member [A]



1. Tej Narayan Singh son of late Deena Nath Singh, Resident of Village/Post Bharpura, PS-Sonpur District- Saran-841101 (Bihar).

.....Applicant

By Advocate : Shri M.P. Dixit

Versus

1. The Union of India through the General Manager, East Central Railway, Hajipur, P.O.- Digghi Kalan, P.S.- Hajipur District- Vaishali at Hajipur, Pin Code-844101 (Bihar)
2. The General Manager, East Central Railway, Hajipur, P.O.- Digghi Kalan, P.S.- Hajipur District- Vaishali at Hajipur, Pin Code-844101 (Bihar).
3. The Deputy Chief Engineer (Con.) East Central Railway, Ganga Rail Bridge-1, Digha Ghat , Patna, Pin Code-800011.

.....Respondents

By Advocate: Shri B.K. Choudhary with Shri D.K. Verma

O R D E R (ORAL)

M.C. Verma, M [J]:- Matter is at notice stage hearing. Advance copy of OA has been served to counsel for respondents and Shri B.K. Choudhary Advocate has appeared for respondents.

2. Crux of the applicant case, as has been set out in the OA is that, that 22.5 decimal of his land has been acquired for construction of Rail Line Cum Road. That as per assurance of Railway Authority and as per their scheme, job to one member of the displaced family had to be provided. That applicant requested the respondent Authorities to appoint his son Rajeev Kumar that though many other persons, being member of displaced family/land looser has been appointed but his son has not yet been appointed to any post. That applicant's representation, copy of which is enclosed with O.A. (Annexure A series) is still lying pending decision.

3. Learned counsel Shri M.P. Dixit appearing for applicant submits that the applicant will be satisfied at this stage, if O.A. is disposed of with direction to respondents to consider and take decision on representation of applicant within stipulated time frame.

4. Learned counsel Shri B.K. Choudhary Advocate do concede that representation of the applicant has been received in the office of respondents and that appropriate order shall be passed thereon.

5. Taking note of entirety, respondents are directed to consider, to take decision and to pass a reasoned and speaking order on the representation of the applicant dated-NIL which according to endorsement was received in the office of respondents on 21st November 2019 and is part of Annexure 'A' series at page no.25 of O.A. within three months. Needless to say that applicant would render every help and would supply the requisite documents, which are in his possession or can be made available by him, if is demanded by the respondents for disposal of his representation.

6. With the above observation, O.A. is disposed of. No order as to costs.

(Sunil Kumar Sinha) M (A)

(M.C. Verma) M [J]

/mks/



